

19

**Central Administrative Tribunal
Principal Bench**

CP No.63/2005
In
OA No.2705/2004

New Delhi this the 31st day of August, 2005.

**Hon'ble Mr. V.K. Majotra, Vice-Chairman (A)
Hon'ble Mr. Shanker Raju, Member (J)**

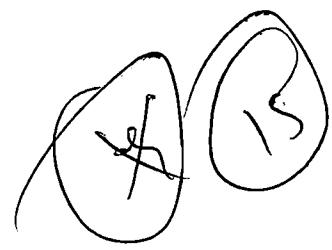
Technical Employees Association of Railways
C-222, Pul Prahladpur,
New Delhi through:

1. Shri Bhagwan Singh,
Branch President,
T.E.A.R. Branch Office,
Tughlakabad, New Delhi.
2. Umesh Dutt Sharma,
Branch Secretary,
Tech. Gr. I,
Under Sr. Divisional Elect. Engineer (TRS),
Western Central Railway,
Tughlakabad, New Delhi.
3. Shri Brij Lal Gautam,
Technician Gr. II,
Under Sr. D.E.E. (TRS),
Western Central Railway,
Tughlakabad, New Delhi.
4. Shri Chob Singh,
S/o Shri Biri Singh,
Sr. Tech. Gr. III,
Under Sr. D.E.E. (TRS),
Western Central Railway,
Tughlakabad, New Delhi.
5. Shri Khayali Ram,
S/o Shri Inder Ram Singh,
Technician Gr. III,
Under Sr. D.E.E. (TRS),
Western Central Railway,
Tughlakabad, New Delhi.

-Applicants

(By Advocate Ms. Meenu Maine, proxy for Shri B.S. Maine,
Advocate)

-Versus-

- 2 -

-Versus-

Union of India: through

1. Shri V.N. Mathur,
Secretary,
Ministry of Railways,
Railway Board,
Rail Bhawan,
New Delhi.
2. Shri Deepak Kumar Gupta,
General Manager,
West Central Railway,
Jabalpur (MP).
3. Shri S.K. Sharma,
Divisional Railway Manager,
West Central Railway,
Kota (Rajasthan).
4. Shri R.K. Jain,
Sr. Divisional Electrical Engineer,
West Central Railway,
Tughlakabad,
New Delhi.

-Respondents

(By Advocate Shri Rajinder Khatter)

ORDER (ORAL)

Mr. Shanker Raju, Hon'ble Member (J)

Heard.

2. **In the light of an affidavit filed in C.P., it is stated by the respondents that the impugned orders have been cancelled and the issue raised by the employees and recognized trade union of the Railway Employees have been referred to the headquarter, Jabalpur vide letter dated 11.5.2004 and a decision would be taken thereon. We dispose of the CP and OA with a direction to the respondents to consider the grievance of the applicants by taking a final decision in the matter within three months from the date of communication of this order. If**

**the applicants are still aggrieved, it shall be open to them to
take recourse in accordance with law. No costs.**

S. Raju
(Shanker Raju)
Member(J)

V.K. Majotra
(V.K. Majotra)
Vice-Chairman(A)
31-8-05

/vv/

MA 2279/05 file being
document on record